

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 343 of 2004

Jabalpur, this the 28th day of April, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. A.S. Sanghvi, Judicial Member

R.S. Maravi S/o Late Mangal
Singh Aged about 61 years,
Resident of 41 Arvind Ward,
Adjoining to Vishnu Gun Shop
Ghamapur Crossing.
Jabalpur (M.P.)

APPLICANT

(By Advocate - Shri I.A. Ansari)

VERSUS

1. Union of India, through
the Secretary, Min. of Defence
Govt of India
New Delhi.
2. CGDA. Defence Accounts
West Block
R.K. Puram New Delhi.
3. Controller of Defence A/c
Ridge Road.
Jabalpur (M.P.)
4. Controller of Defence A/C
Central Command
Meerut (U.P.)
5. The JCDA
RAO (ORs) Corps of Signals
Ridge Road
Jabalpur (M.P.)

RESPONDENTS

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs

- "1). The Respondents to examine the case minutely and promptly and issue orders for the promotion of the applicant wef 1.4.87 without loosing time as the Applicant has proceeded on Pension Establishment.
- ii). direct the respondents to settle the case without any discrimination and pay the arrears and other allowances wef 1.4.87 till the final settlement of the A/c
- iii). direct the respondents to pay 12 percent interest on the arrears wef 1.4.87 to date"

[Signature]

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2. The brief facts of the case are that the applicant was initially appointed as Lower Division Clerk on 27.10.65 in the Defence Accounts Department at Jabalpur and he was promoted as Auditor. ~~He has~~ is retired from service. The respondents have promoted his juniors as Senior Auditor. He was promoted as Senior Auditor w.e.f 18.5.94 w.e.f. 1.4.87 ignoring his claim. He has submitted his representation to the respondents for ~~the~~ ante-dating his promotion to the post of Senior Auditor w.e.f. 1.4.87. The applicant has submitted number of representations and is of the last representation of the applicant dated 23.9.2003 (Annexure-A-6). Till now, the respondents have not taken any decision on the representations of the applicant.

3. Heard the learned counsel for the applicant.

4. Keeping in view the facts and circumstances of the case we direct the respondents to consider and decide the representation of the applicant dated 23.9.2003 within a period of 3 months from the date of receipt of copy of this order by passing a detailed, reasoned and speaking order. The applicant is directed to send a copy of this order along with a copy of the OA to the respondents within a period of 1 month from the date of receipt of copy of this order.

5. With the above direction, the OA is disposed of at the admission stage itself.

A.S. Sanghvi
(A.S. Sanghvi)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman